

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/MP/2014

Subject : Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 6.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Corporate Power Limited
National Load Despatch Centre

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri V. Srinivas, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Aryaman Saxena, PGCIL
Ms. Meghana Aggarwal, Advocate, CPL

Record of Proceedings

Learned proxy counsel for Corporate Power Limited submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the petitioner had no objection to the request.

2. With the consent of learned counsels of the parties, the Commission directed to list the matter for hearing on 12.3.2015.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)